

(7)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No. 405/91**

**RAK No.**

**DATE OF DECISION** 24/11/1994

Shri Jas Ram Petitioner

Mr. A. M. Vaishnav Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri Jas Ram  
Swaminarayan College Compound,  
Shah Alam Toll Naka,  
Ahmedabad-22,  
(Advocate: Mr.A. M. Vaishnav)

: Applicant

Versus

1. Executive Engineer,  
Division No.1, Ahmedabad  
Central Ground Water Board,  
Swaminarayan College,  
Compound Building,  
Shah Alam Toll Naka,  
Ahmedabad.
2. Senior Administrative Officer,  
Govt. of India,  
Ministry of Water Resources,  
C/o. Central Ground Water Board,  
NH IV, Faridabad (Haryana)
3. Secretary,  
Ministry of Water Resources,  
Shram Shakti Bhavan,  
New Delhi.

: Respondents

(Advocate: Mr.Akil Kureshi)

ORAL ORDER

in

O.A.405/91

Date: 24/11/94

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Under instructions from the applicant, who is personally present in the Court Room, his learned advocate Mr.Vaishnav states that, since the Fifth Pay Commission is appointed, the applicant and other Store Keepers or their Association will place their case before the said Pay Commission with all relevant data in support of their claim for parity with Store Keepers in the Geological Survey of India in the matter of pay-scales. In view of this, Mr.Vaishnav seeks permission to withdraw the present O.A. with liberty to the applicant to take recourse to legal remedy, available to the applicant, in the event of the applicant feeling aggrieved by the Fifth Pay

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Commission's recommendation or the decision of the Govt. thereon. In view of the fact that the Fourth Pay Commission in para 10.500 of Chapter XXIV of its report had made certain observations regarding the pay-scales of the different cadres of the Central Ground Water Board Officers, we expect the Government also to take appropriate decision expeditiously in the matter and to put forward its views before the Commission. Permission to withdraw granted with liberty as prayed for. O.A. stands disposed of accordingly. No order as to costs.

  
(K. Ramamoorthy)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

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